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Part II, Section 3 (iii) dated 22nd September, 2018

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State Gazette dated 22nd September, 2018

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No.282/AP/2018(DEL)

Dated: 22nd September, 2018
31 Bhadrapada, 1940 (Saka)

NOTIFICATION

Whereas, by the Andhra Pradesh Reorganisation Act, 2014(No.6 of 2014){hereinafter referred to as "Reorganisation Act"} published in the Gazette of India on 09-03-2014, the then existing State of Andhra Pradesh was divided into two successor States of Telangana and Andhra Pradesh, with the areas specified in Section 3 of the said Act forming the territories of new State of Telangana and the remaining areas of erstwhile undivided State of Andhra Pradesh forming the territories of the successor State of Andhra Pradesh, from the appointed date which was later notified as 2nd June, 2014; and

Whereas, the names and extent of the Parliamentary Constituencies and Assembly Constituencies of the two successor States of Andhra Pradesh and Telangana were specified in the Second Schedule to the Reorganisation Act, the extent of the constituencies being the extent as per the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 for the respective constituencies of the undivided State of Andhra Pradesh; and

Whereas, vide Andhra Pradesh Reorganisation (Removal of Difficulties) Order, 2015 issued on 23rd April, 2015 in terms of Section 108 of the Andhra Pradesh Reorganisation Act, 2014, it was provided that the Mandals of Kukunoor, Velairpadu and Burgampahad but not including its revenue villages of Pinapaka, Morampalli Bazar, Bhurgampad, Nagineniprolu, Krishnasagar, Tekula, Sarapaka, Iravendi, Mothepattinagar, Uppusaka, Sompalli and Nakripeta under the Palvancha Revenue Division and the Mandals of Chintoor, Kunavaram, Vararamachandrapuram and Bhadrachalam but not including the revenue village of Bhadrachalam under the Bhadrachalam Revenue Division of Khammam District were transferred to East Godavari and West Godavari Districts of successor State of Andhra Pradesh.; and

Whereas, as a consequence of the said change between the Assembly Constituencies of Andhra Pradesh and Telangana, the Ministry of Home Affairs, Govt. of India *vide* its letter No.12012/01/2014-SR(Pt.III) dated 13th September, 2018, referring to the Govt. of Andhra Pradesh Notification No.42/15 dated 17.05.2015 has clarified that 'Nellipaka Mandal' which has since been renamed as 'Yetpaka Mandal' and all villages of Bhadrachalam Mandal transferred to the successor State of Andhra Pradesh are to go to 53-Rampachodavaram(ST) Assembly Constituency and the six Revenue Villages Seetharamanagram, Sridhara Velair, Gumpanapalli, Ganapavaram, Ibrahimpet and Ravigudem(big) are to go to 67-Polavaram(ST) Assembly Constituency; and

Whereas the Ministry of Home Affairs in consultation with Ministry of Law & Justice, Department of Legal Affairs, in above referred letter dated 13/09/2018 has conveyed that the Commission may like to make necessary updation in the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 for the purpose under Section 11 of the Delimitation Act, 2002; and

Whereas the Commission has examined the matter in detail and is of considered view that the combined reading of Andhra Pradesh Reorganisation (Removal of Difficulties) Order, 2015 dated 23rd April, 2015 and the Ministry of Home Affairs letter No.F.12012/01/2014-SR(PT.III) dated 13th September, 2018 makes it clear that the extent of 53-Rampachodavaram(ST) and 67-Polavaram(ST) Assembly Constituencies in the State of Andhra Pradesh are to be updated in pursuance of the Order dated 23rd April, 2015, and the further clarification in the letter dated 13th September, 2018 of the Ministry of Home Affairs referred to above; and

Whereas, Section 9(b) of the Representation of the People Act, 1950 envisages that-

“Where the boundaries or name of any district or any territorial division mentioned in the Order are or is altered, make such amendments as appear to it to be necessary or expedient for bringing the Order up-to-date”.

NOW, THEREFORE, in exercise of the powers conferred by Section 9(b) of the Representation of the People Act, 1950, the Election Commission hereby makes the following amendments in Schedule - III to the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 relating to the delimitation of the Parliamentary and Assembly Constituencies in respect of State of Andhra Pradesh, to make the said Order up-to-date, namely:-

In Table-A of SCHEDULE- III to the Delimitation of Parliamentary and Assembly Constituencies Order 2008, the extent of the following Assembly Constituencies in respect of Andhra Pradesh shall be substituted and read as under:-

S.No. & Name of Assembly Constituency	Extent of Assembly Constituencies
53-Rampachodavaram(ST)	Maredumilli, Devipatnam, Y. Ramavaram, Addateegala, Gangavaram, Rampachodavaram, Rajavommangi, Kunavaram, Chintur, V.R.Puram Mandals and Yetpaka Mandal including all villages of Bhadrachalam Mandal except Bhadrachalam Revenue Village.
67-Polavaram(ST)	Polavaram, Buttayagudem, Jeelugumilli, Koyalagudem, T. Narasapuram, Velairpadu Mandals and Kukunoor Mandal including Revenue Villages Seetharamanagram, Sridhara Velair, Gumpanapalli, Ganapavaram, Ibrahimpet and Ravigudem(big).

By Order,

(K.N. BHAR)
PRINCIPAL SECRETARY